

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Dated : This the 11<sup>th</sup> day of December 2018

Original Application No. 330/01158 of 2018

Hon'ble Ms. Ajanta Dayalan, Member – A  
Hon'ble Mr. Rakesh Sagar Jain, Member – J

Tarun Bhatnagar, S/o Sri Prakash Bhatnagar, R/o 153, Vasudev, Bada Bazaar, Tehsil & District – Jhansi, 284002.

. . . Applicant

By Adv : Shri A.K. Soni

**V E R S U S**

1. Union of India, Ministry of Railways, Railway Recruitment Boards through its Secretary / Chairman, New Delhi.
2. Railway Recruitment Board, Mumbai through its Chairman / Secretary.

. . . Respondents

By Adv: Shri G.K. Tripathi

**O R D E R**

**By ``Hon'ble Ms. Ajanta Dayalan, Member - A**

Heard Shri A.K. Soni, learned counsel for the applicant and Shri D. Tiwari, proxy counsel to Shri G.K. Tripathi, learned counsel for the respondents.

2. Learned counsel for the applicant stated that an advertisement was issued by the Railways on 11.10.2014 indicating 57 posts for RRB Mumbai for Category – I Stenographers / Junior Stenographers (Hindi). Written test for the said post was held on 11.01.2015 and, thereafter skill test was also held on 10.08.2018. However, the result has been declared for only 29 candidates on 10.08.2018 but the result of the remaining candidates is yet to be declared. The applicant has made a representation to the department on 16.08.2018 (Annexure No. A-7), which is not yet decided by the department. Applicant's counsel stated

that the applicant will be satisfied if a direction is issued to the respondents to decide his representation dated 16.08.2018 in a time bound manner.

3. Learned counsel for the respondents has no objection to the aforesaid prayer made by the applicant's counsel.

4. In view of the above, we direct the competent authority amongst the respondents to decide the representation of the applicant dated 16.08.2018 (Annexure No. A-7) by passing a reasoned and speaking order within a period of two months from the date of receipt of certified copy of this order and communicate the decision to the applicant. It is made clear that we have not expressed any opinion on the merits of the case.

5. The OA is disposed of accordingly. No costs.

**(Rakesh Sagar Jain)**  
Member (J)

**(Ms. Aajanta Dayalan)**  
Member (A)

/pc/